

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 360/TT/2023**

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for replacement of 1x315 MVA, 400/220 kV ICT (ICT-1) at 400/220 kV Ludhiana (PG) Sub-station with 1x500 MVA, 400/220 kV ICT under “Replacement of 1x315 MVA 400/220 kV ICT (ICT-1) at 400/220 kV Ludhiana (PG) Sub-station with 1x500 MVA 400/220 kV ICT”.
- Date of Hearing** : **28.8.2024**
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Ajmer Vidyut Vitran Nigam Limited and 14 others
- Parties Present** : Shri Vivek Kumar Singh, PGCIL  
Shri V.C. Sekhar, PGCIL  
Shri Nitish Kumar, PGCIL

**Record of Proceedings**

The Petitioner’s representative submitted that the present Petition had been filed for the determination of the transmission tariff from the COD to 31.3.2024 for the replacement of 1x315 MVA, 400/220 kV ICT (ICT-1) at 400/220 kV Ludhiana (PG) Sub-station with 1x500 MVA, 400/220 kV ICT under “Replacement of 1x315 MVA 400/220 kV ICT (ICT-1) at 400/220 kV Ludhiana (PG) Sub-station with 1x500 MVA 400/220 kV ICT”. He further submitted that none of the Respondents had filed any reply to the Petition.

2. In response to the Commission’s query regarding the diversion of the 1x500MVA, 400/220 kV ICT to the instant transmission project, the Petitioner’s representative submitted that in compliance with the RoP for the hearing dated 27.6.2024, the Petitioner, vide affidavit dated 18.7.2024, had already provided the details sought by the Commission.

3. After hearing the Petitioner’s representative, the Commission observed that the information sought and furnished by the Petitioner was incomplete and inadequate. Hence, the Commission again directed the Petitioner to submit the following information on an affidavit within two weeks with an advance copy to the Respondents:

- a. Details of diversion of the 1x500 MVA, 400/220 kV ICT, for early commissioning of Asset-1 at the request of CTUIL and PSTCL.
- b. Details of original book value for the 1x500 MVA, 400/220 kV ICT.



- c. Status of the original asset in different transmission projects, which earlier comprised the diverted 1x500 MVA and 400/220 kV ICT.
  - d. Details of procurement philosophy generally used by the Petitioner for transformers.
  - e. Details of the new Letter of Award (LoA).
  - f. Clarify the mismatch in the ACE submitted in the Auditor's Certificate and the value claimed by the Petitioner for the 2023-24 period. Provide the reasons for the mismatch in the values and the updated cost certificate and tariff forms for Asset-1.
  - g. Approved Revised Cost Estimate (RCE) for Asset-1.
  - h. As per the RoP reply vide affidavit dated 18.7.2024, submit the documentary evidence of the "bulk procurement philosophy" used by the Petitioner as the procurement philosophy for transformers, along with the details of the authority that accorded the philosophy.
4. The Petition will be listed for further hearing on **30.9.2024**.

**By order of the Commission**

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**(T. D. Pant)**  
**Joint Chief (Law)**

